3370"

FORMER MEMBER OF THE INCOME-TAX NVESTIGATION COMMISSION IN THE

("SHRI V. PRASAD RAO: \ SHRI BHUPESH GUPTA:

Will the Minister of FINANCE be pleased to state:

BIRLA FIRM

- (a) whether it is a fact that a former member of the Income-tax Investigation Commission with the rank of Commissioner has joined the Birla firm and is now appearing on their behalf before the officers of the Special Investigation Directorate; and
- (b) if so, whether Government's permission was sought by him to join that firm and whether this permission was given to him; if the permission was given, when it was given?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) Government has no information as to whether any former Member of the Income-tax Investigation Commission has joined the Birla firm. It has, however, come to notice that a former Member of the Income-tax Investigation Commission appeared on a few occasions before the Directors of the Income-tax Special Investigation in the cases of two Companies associated with the Birlas along with the Directors or the employees of the Companies.

(b) Does not arise in view of the reply to para (a) of the question. I may add, however, that if an officer took up commercial employment after two years of retirement, permission of Government would not be necessary.

CONSTRUCTION OF A BRIDGE OF STONES BY SAND CONTRACTOR ACROSS RAILWAY BRIDGE TOWARDS RAJGHAT

*615. MIRZA AHMED ALI: Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that some sand contractor is constructing a bridge of stones across the railway bridge towards Rajghat which is like-

ly to obstruct the free flow of Jamuna river?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR); The sand contractor has constructed a temporary bridge of stone boulders and wooden sleepers across the water channel of the river Jamuna downstream of the railway bridge towards Rajghat. The bridge, however, has been constructed in such a manner that it is not obstructing the free flow of the river.

INCLUSION OF UPPER/LOWER DIVISION ASSISTANTS IN CENTRAL SECRETARIAT-SERVICE SCHEME

- *616. SHRI S. PANIGRAHI: Will the Minister of DEFENCE be pleased to refer to the reply given to Starred Question No. 531 in the Rajya Sabha on the 15th September, 1958 and state:
- (a) whether any decision has been taken to include the Upper Division and Lower Division Assistants of the Armed Forces Headquarters in the Central Secretariat Service Scheme; and
 - (b) if not, what are the reasons therefor?

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH): (a) No, Sir.

(b) As already stated in reply to Starred Question No. 531 on the 15th September 1958, a new scheme under which the civilians of Armed Forces Headquarters can expect to have better prospects is being considered. Details of the scheme are being worked out.

MANUFACTURE OF RADIO VALVES BY BHARAT ELECTRONICS (P) LTD., BANGALORE

- *617. SHRI B. V. (MAMA) WARER-KAR: Will the Minister of DEFENCE be pleased to state:
- (a) whether the Bharat Electronics (Private) Ltd., Bangalore have decided to manufacture radio valves;

1

- (b) if so, whether the company propose to collaborate with any foreign firm; and
- (c) if the answer to part (b) above be in the affirmative, which is that firm?

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH) : (a) Bharat Electronics (P) Ltd., have taken a decision to manufacture radio valves.

(b) and (c). Negotiations with a foreign firm for collaboration are at an advanced stage. It will not be proper to disclose the identity of the firm before the agreement is concluded.

BAN ON 'SOZ-E-VATAN' WRITTEN BV MUNSHI PREM CHAND

*618. SHRI B. V. (MAMA) WARER-KAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are aware that a novel named 'Soz-e-Vatan' written by Munshi Prem Chand was banned by the British Government before independence; and
- lift the ban and get the book reprinted by the National Book Trust?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) and (b). The Government of India have no record of any such ban having been imposed on this book, nor have they any proposal to have it reprinted. An inquiry has, however, been made of the Government of Uttar Pradesh in this connection.

TSETTING UP OF A THERMAL POWER STATION AT NEYVELI

♦168. SHRI V. K. DHAGE: Will the Minister of Steel, Mines and Fuel be pleased to state whether the representatives of the Government of the Union

tPostponed from the 1st December

of Soviet Socialist Republics have sub- mitted a report with regard to the I setting up of a thermal power statiom at Nevveli; if so, what are their recommendations?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): Yes. The Thermal Power Station is designed for an installed capacity of 250 M.W. and will consist of five condensing turbines rated at 50 M.W. each and operating steam conditions of 90 and I 535 ° C. The atmosphere absolute specifications of the plant, machinery will generally follow equipment the norms and i standards prevailing in the modifications U.S.S.R., with suitable where necessary, so as to bring them into conformity with Indian conditions and regulations. Negotiations with the Soviet suppliers are now in progress; with a view to drawing up contracts 1 for the supply of working drawings! and of plant, machinery and equipment based on those drawings.

FDLSCRIMINATION BETWEEN INDIANS AND AFRICANS IN A SWIMMING POOL

(b) if so, whether Government propose to *169. SHRI V. K. DHAGE: Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that there is a Swimming Pool in Bombay which i discriminates against Indians and I Africans on account of their colour?If what steps Government are taking to remove the colour bar?

> THE MINISTER OF HOME AFFAIRS | (SHRI GOVTND BALLABH PANT): It is | reported that the Breach Candy i Swimming Bath, Bombay, was created I by a Trust for the benefit of Europeans only. membership is confined to Europeans and it is managed by a Committee of 9 members representing the various European institutions in of Bombay. The Bombay the city Government until there is a feel that contravention of the terms of the lease of the land on which the I Bath Stands, or the term of the lease